

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 233 of 2020

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1.	Arjun Verma	
2.	Rajesh Kumar Sao	--- --- Appellants
Versus		
	The State of Jharkhand	-- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through Video Conferencing

For the Appellants	: Mr. Nilesh Kumar, Adv.
For the Respondent	: Ms. Priya Shresth, Spl. P.P.

05/12.04.2021 Two weeks' time, as prayed for, is allowed to the learned counsel for the appellants to remove the following surviving defects:

2. Limitation expired on 07.02.2020. Total delay 13 days.
- 9(i) Complete address of appellant no.1 may be stated at page no.1 and Vakalatnama and page 2 of I.A.
- 9(iii) Page no.21(A) is blackish.
- 9(iv) Limitation petition may be filed.

Office to place the file for inspection and removal of defects within the same time on requisition being made.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/